(b) to (d). The details are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-294/77]. Irrigation is a State subject and water rates for irrigation supplies are fixed by the State Govern-Water rates at present fixed by the States are not adequate to meet the total working expenses and interest The question of increasing and rationalising the water rates has been considered at a number of conmeetings. The State ferences and Governments have generally responded to the need though the increase in water rates has not been as much as recommended in these conferences. There is no proposal to rationalise water rates according to size of holdings.

## Allotment of Plot on Janpath, New Delhi

\*13. SHRI SATYENDRA NARA-YAN SINHA:

> SHRI MUKHTIAR SINGH MALIK:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether his Ministry leased a plot on Janpath for the New Era of Progress Exhibition in December, 1976—January, 1977;
- (b) if so, whether the lease was on a nominal rent; and
- (c) if so, whether the rent and other dues were paid?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). The Ministry of Works and Housing informed the Delhi Development Authority that it bad no objection to the temporary allotment of land measuring about 8,412 sq. yards at Windser Place, New Delhi to the Indian Crafts Society for holding an exhibi-

tion—New Era of Progress on nominal licence fee of Re. 1 per month for the period from October 20, 1975 to January 15, 1976 provided the entire sale proceeds from the exhibition were donated to the Prime Minister's Relief Fund. The period was further extended upto 30th April, 1976 or till the exhibition was over, whichever would be earlier. The Indian Crafts Society was required to deposit the licence fee in advance and was also required to furnish a bank guarantee for the amount equivalent to the approved damages at the rate of Rs. 5 per sq. yd. per month. Besides this, the Society had to furnish an audited statement of the proceeds from the exhibition and a certificate to the effect that the entire proceeds from the exhibition had been made over to the Prime Minister's Relief Fund within one month of the closure of the exhibition. The Society has neither paid the licence fee for the use of the land nor furnished the bank guarantee. The Society has also not furnished the audited statement of the proceeds from the exhibition or the certificate to the effect that the entire proceeds from the exhibition had been made over to the Prime Minister's Relief Fund.

## Implementation of Delhi Education Act, 1973

- \*14. SHRI LALJI BHAI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.
- (a) whether the Delhi Education Act, 1973 has been implemented in practice;
- (b) if so, whether all the aided school teachers are getting medical facilities according to Section 10 of the above act;
- (c) whether they are getting travelling allowance and leave travel concession also; and
- (d) whether the teachers who retired after 2nd September 1972 and who opted for the new system are getting pension, gratuity and G.P.F. etc., at par with the employees of